

**Central Administrative Tribunal  
Jammu Bench, Jammu**



T.A. No. 8584/2020  
(S.W.P. No.1915/2011)

Thursday, this the 08<sup>th</sup> day of April, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Faya Ali Dar, Age 35 years,  
S/o Abdul Rahman Dar,  
R/o Shilwath Sonawari, Sumbal,  
District Bandipora.

..Applicant


(Ms. Shugufta Maqbool for Ms. Moksha Kazmi)

VERSUS

1. State of Jammu and Kashmir through its Director School Education, Kashmir, Srinagar.
2. Chief Education Officer, Bandipora.
3. Zonal Education Officer, Sumbal Sonawari, District Bandipora.
4. Board of School Edu. Through its Asstt. Secty. Verification (KD), Sgr.

..Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

**ORDER (ORAL)****Justice L. Narasimha Reddy:**

The applicant was initially engaged as Education Volunteer (EV) in the year 2005, at the EGS Centre Alamdar Mohalla of Village Shilwath, on a monthly remuneration of Rs.1000/-. Thereafter, she is said to have engaged as ReT, and completed 5 years of service in that capacity. He approached the Hon'ble High Court of Jammu and Kashmir by filing SWP.No.1800/2011, on an earlier occasion, seeking a direction to the respondents to consider his case for appointment as General Line Teacher. The Writ Petition was disposed of with certain directions. In the course of the verification, the respondents are said to have noticed that the Matriculation certificate submitted by the applicant is not a genuine one. Taking that into account, the services of the applicant were dispensed with, through an order dated 18.08.2011. The applicant filed SWP.No.1915/2011, challenging the said order. The Hon'ble High Court passed order dated 29.03.2012, directing that the orders dated 18.08.2011 and 20.08.2011, shall remain in abeyance.

2. The Writ Petition has since been transferred to this Tribunal in view of reorganization of the State of Jammu and Kashmir, and renumbered as TA.No.8584/2020.

3. Today, we heard Ms. Shuguftta Maqbool for Ms. Moksha Kazmi, learned counsel for the Applicant, and Mr. Rajesh Thappa, learned Deputy Advocate General, for the Respondents.



4. After the Writ Petition was renumbered as TA.No.8584/2020, it was listed on 05.04.2021. On the request made on behalf of the applicant, the TA was adjourned to enable the learned counsel for the Applicant to obtain instructions. Today, it is reported by the learned counsel for the Applicant that she was not able to contact her client. The record discloses that the respondents verified the educational certificates of the applicant and found to be not genuine. Except denying the reason mentioned in the impugned order, the applicant is not able to satisfy us that he holds the stipulated qualifications. At any rate, the very concept of ReT was disbanded through a general policy decision taken by the Government.

5. We do not find any merit in the TA and the same is accordingly dismissed. There shall be no order as to costs.

**( Mohd. Jamshed )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**